

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.248/TT/2015

Date: 22-12-2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for **Asset I:** (765 kV D/C Solapur- Aurangabad TL along with 2 x 240 MVAR Switchable Line Reactor with associated bays at Solapur Sub-station) and **Asset II:** (2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station) associated with Inter Regional system strengthening scheme for Western Region and Northern Region (Part-A).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016:-

- i. Submit the IDC & IEDC computations on cash basis considered for the capital cost as on COD. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.
- ii. Submit Auditor's Certificate for Asset I and II for capital cost incurred as on COD indicating actual payment made on cash basis made and balance payments to be made under balance and retention payment.
- iii. Submit the certificate issued by RLDC for Asset-I as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date along with commissioning of communication system.

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- iv. Submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems. Clarify the status of downstream system which is shown as under construction in the SLD provided.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst.Chief (Fin.)